

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 9061 of 2019

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Rajendra Sharma @ Rajendar Sharma ... .. Petitioner

Versus

1.The State of Jharkhand

2.Anjali Sharma

... .. Opposite Parties

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Lukesh Kumar, Advocate

For the Opposite Party : Mr. Moti Gope, A.P.P.

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6/24.06.2020 Heard Mr. Lukesh Kumar, learned counsel for the petitioner and Mr. Moti Gope, learned A.P.P. for the State. None appears on behalf of opposite party no. 2 in spite of valid service of notice.

The petitioner is apprehending his arrest in connection with C. P. Case No. 1332 of 2019.

The marriage of the complainant was solemnized with the petitioner on 26.01.2015.

It has been alleged that there was a demand of dowry and on non-fulfillment of which she was subjected to torture. In the solemn affirmation of the complainant, the allegations appears to be general and omnibus in nature and so far as the assault is concerned, the same has mainly been attributed to the mother-in-law and the sister-in-law of the complainant.

Regard being had to the above, the order dated 13.01.2020 is hereby confirmed.

This application stands allowed.

(Rongon Mukhopadhyay, J)